

ITEM NO.10

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6821/2023

(Arising out of impugned final judgment and order dated 25-01-2023 in WA No. 9739/2018 passed by the High Court of Judicature at Allahabad)

ABHAY KUMAR SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68787/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68788/2023-EXEMPTION FROM FILING O.T.

IA No. 68787/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 68788/2023 - EXEMPTION FROM FILING O.T.)

Date : 17-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Satyaveer Singh, Adv.
Mr. Kartikeya Bhargava, AOR
Mr. Abhishek Singh, Adv.
Ms. Sakshi Vidyarthi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. V.K. Shukla, learned Senior Counsel appearing for the petitioner.

He would advert to Rule 8(6) of the Uttar Pradesh Subordinate Educational (Trained Graduate Grade) Service (4th

Amendment) Rules, 2016 to point out that for the post of Assistant Teacher Hindi, what is prescribed by the Rules is a Bachelor's Degree with Hindi as a subject from a recognised University and Intermediate with Sanskrit as a subject or equivalent examination with Sanskrit. It is next submitted that the petitioners not only have graduated in Sanskrit, but also have Sanskrit as a subject in their intermediate level of education.

Issue notice, returnable in six weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR